

(Interruptions)

PROF. MADHU DANDAVATE: Sir, please do not misunderstand. I am not moving for adjournment for lunch, but because of the entry of the Russian Army into Afghanistan....

MR. SPEAKER: We have admitted a Calling Attention motion. You will get a chance.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given two adjournment motions. One is about the galloping price rise in the country and the second one is about the scarcity of Kerosene. (Interruptions) What is there to laugh about?

(Interruptions)

MR. SPEAKER: I have got it. Will you please listen to me? You may please refer to the rule relating to the adjournment motions. I quote from there. It says, "As a convention, adjournment motions are not taken up on the day of the President's Address. Notices received for the day are treated as notices for the next sitting."

(Interruptions)

SHRI JYOTIRMOY BOSU: I invite your attention to rule 60.

MR. SPEAKER: That does not arise.

SHRI JYOTIRMOY BOSU: Are you going to admit it for tomorrow, Sir?

MR. SPEAKER: It is under consideration....

SHRI JYOTIRMOY BOSU: Or have I got to give a fresh notice?

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: That is right. You kindly read out rule 60 and that will help the House.

MR. SPEAKER: It is under consideration.

SHRI JYOTIRMOY BOSU: I have given two privilege motions. One is against Mr. J. R. D. Tata and the second one is against Mahata. (Interruptions) The privilege motion against Mr. Tata was sent to the Privileges Committee in the last Lok Sabha. Therefore, there should be no hesitation in sending that issue to the Privileges Committee.

MR. SPEAKER: We shall decide about it. It is under consideration. It has not been disposed of.

(Interruptions)

SHRI JYOTIRMOY BOSU: It should be expedited.

MR. SPEAKER: Now the Prime Minister will introduce her Cabinet Ministers.

(Interruptions)

A calling attention motion has been admitted. Please sit down. (Interruptions)

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): I have been called.

13.09 hrs.

INTRODUCTION OF MINISTERS

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): I have pleasure in introducing to you and through you to the House my colleagues Shri A. B. A. Ghani Khan Chaudhuri, the Minister of Energy and Irrigation and Department of Coal; Shri Pranab Mukherjee, the Minister of Commerce and Steel and Mines and Civil Supplies; Shri J. B. Patnaik, the Minister of Tourism and Civil Aviation and Labour; Shri P. V. Narasimha Rao, the Minister of External Affairs; Shri Vasant Sathe, the Minister of Information and Broadcasting and Supply and Rehabilitation; Shri P. Shiv Shankar, the Minister of Law, Justice and Company Affairs;

B. Shankaranand, the Minister of Education and Health and Social Welfare; Shri A. P. Sharma, the Minister of Shipping and Transport; Shri Bhishma Narain Singh, the Minister of Parliamentary Affairs and Communications and Rao Birendra Singh, the Minister of Agriculture and Rural Reconstruction, Giani Zail Singh, Minister of Home Affairs, Shri Kamalapati Tripathi, Minister of Railways, Shri R. Venkataraman, Minister of Finance and Industry, Shri Nihar Ranjan Lakshar, Minister of State in the Ministry of Health, Shri Yogendra Makwana, Minister of State in the Ministry of Home Affairs, Shri Kartik Oraon, Minister of State in the Ministry of Tourism and Civil Aviation, Shri Ja. annath Pahadia, Minister of State in the Ministry of Finance, Shri C. K. Jaffar Sharief, Minister of State in the Ministry of Railways, Shri R. V. Swaminathan, Minister of State in the Ministry of Agriculture and Shri P. Venkatasubbaiah, Minister of State in the Ministry of Home Affairs and in the Ministry of Parliamentary Affairs.

MR. SPEAKER: Papers to be laid.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I have given notice under rule 377 about the strike by CITUC in Keshavram Cotton Mills and closure and also in three others. What is happening?

MR. SPEAKER: We will take it up tomorrow. Now, Papers to be laid.

13.12 hrs.

PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED BY PRESIDENT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under

article 123 (2) (a) of the Constitution:—

(1) The Payment of Bonus (Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the President on the 30th August, 1979.

(2) The Representation of the People (Amendment) Ordinance, 1979 (No. 7 of 1979) promulgated by the President on the 1st September, 1979.

(3) The Government of Union Territories (Amendment) Ordinance, 1979 (No. 8 of 1979), promulgated by the President on the 25th September, 1979.

(4) The Companies (Amendment) Ordinance, 1979 (No. 9 of 1979) promulgated by the President on the 25th September, 1979.

(5) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 (No. 10 of 1979) promulgated by the President on the 5th October, 1979.

(6) The Contingency Fund of India (Amendment) Ordinance, 1979 (No. 11 of 1979) promulgated by the President on the 22nd October, 1979.

(7) The Central Excises and Salt and Additional Duties of Excise (Amendment) Ordinance, 1979 (No. 12 of 1979) promulgated by the President on the 24th November, 1979.

[Placed in Library. See No. LT-2/80].

PROCLAMATIONS AND ORDERS UNDER ARTICLE 356 OF THE CONSTITUTION, REPORTS OF GOVERNORS OF SIKKIM, MANIPUR, KERALA AND ASSAM.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) (i) A copy of the proclamation (Hindi and English versions)